

SHRI N.V.N. SOMU: We are walking out of the House. Sir.

[*Shri N.V.N. Somu and Dr. S. Jagath-Pakshakan then left the House*]

SHRI S. JAIPAL REDDY: I want to bring to your notice that yesterday I complained in your presence in this House to the Prime Minister that my telephone is tapped...

MR. SPEAKER: You can give a motion....

(*Interruptions*)

MR. SPEAKER: I have allowed you. That is all. What can I do?

SHRI S. JAIPAL REDDY: The privilege of a Member is being breached. How can we remain silent spectators...

MR. SPEAKER: You can complain. Mr. Jaipal Reddy, there are laws in this country and you can sue them. You are free to lodge a complaint and register a case against them. I do not mind.

(*Interruptions*)

SHRI S. JAIPAL REDDY: We want a judicial inquiry, Sir.

(*Interruptions*)

MR. SPEAKER: I cannot do anything,

(*Interruptions*)

MR. SPEAKER: I do not deny the privilege. Now, papers to be laid on the Table. Mr. Chidambaram.

12.23 hrs.

PAPERS LAID ON THE TABLE

Notification under All India Services Act and U.P.S.C. (Exemption from consultation) Second Amendment Regulation, 1987

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay in the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:--

(i) The Indian Police Service (Uniform) Amendment Rules, 1988 published in Notification no. G.S.R. 587 in Gazette of India dated the 23rd July, 1988.

(ii) The Indian Police Service (Regulation of Seniority) Rules, 1988 published in Notification No. G.S.R. 815(E) in Gazette of India dated the 27th July, 1988.

(iii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1988 published in Notification No. G.S.R. 831(E) in Gazette of India dated the 2nd August, 1988.

(iv) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1988 published in Notification No. G.S.R. 834(E) in Gazette of India dated the 3rd August, 1988.

[*Placed in Library. See No. LT-6381/88*]

(2) A copy of the Union Public Service Commission (Exemption from Consultation) second Amendment Regulations, 1987 (Hindi and English versions) published in Notification No. G.S.R. 74 in Gazette of India, dated the

6th January, 1988 under Article 320(5) of the Constitution.

[Placed in Library. See No. LT-6382/88]

12.24 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Bharat Petroleum Corporation Limited (Determination of Conditions of Services of Employees) Bill, 1988 which was passed by the Lok Sabha at its sitting held on the 13th May, 1988, has been passed by the Rajya Sabha at its sitting held on the 8th August, 1988, with following amendments:--

CLAUSE 1

- 1. That at page 1, for lines 9-10 the following be substituted, namely:--

Short Title and Commencement

"1. (1) This Act may be called the Bharat Petroleum Corporation Limited (Determination) of Conditions of Service of Employees) Act, 1988.

- (2) It shall be deemed to have come into force on the 2nd day of July, 1988."

New Clause 4

- 2. That at page 3, after line 20, the following be inserted, namely:--

Ord. 6 of 88 Repeal and Saving

"4. (1) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988, is hereby repealed

- (2) Notwithstanding such repeal, anything done or any action taken under the said ordinance shall be deemed to

have been done or taken under the corresponding provisions of this Act."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of The Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

12.25 hrs.

[English]

BHARAT PETROLEUM CORPORATION LTD. (DETERMINATION OF CONDITIONS OF SERVICES OF EMPLOYEES) BILL, 1988

(Returned by Rajya Sabha with Amendments)

SECRETARY GENERAL: Sir, I lay on the Table the Bharat Petroleum Corporation Limited (Determination of Conditions of Services of Employees) Bill, 1988, which has been returned by Rajya Sabha with amendments

[English]

SHRI AMAL DATTA (Diamond Harbour): I have given an Adjournment Motion about acquisition of Westland helicopters...

MR. SPEAKER: Mr. Amal Datta, you can do like this. You can give me a motion. I will find out the facts and put it for a discussion. No problem.

PROF. MADHU DANDAVATE (Rajapur): Yesterday you assured this House that if the telephones of the Members of the House are tapped, it is a privilege....

MR. SPEAKER: I did not say...

PROF. MADHU DANDAVATE: We are complaining that our telephones are being tapped.

MR. SPEAKER: Professor, don't misquote me. If these things happen with my Members, I ask the Home Minister to look into it.

(Interruptions)